

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:702

ANSWERED ON:08.08.2013

IMPLEMENTATION OF SACHAR COMMITTEE REPORT AND RANGANATH MISRA COMMISSION REPORT

Ajmal Shri Badruddin;Shetkar Shri Suresh Kumar

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether the Government has fully implemented the Sachar Committee Report and the Rangnath Mishra Commission Report;
- (b) if so, the details thereof and the achievements made thereon;
- (c) whether the Sachar Committee Report has not been implemented in letter and spirit in many States including Assam;
- (d) if so, the details thereof and the reasons therefor;
- (e) the follow-up action on the recommendations of the said report during the last three years and the current year, State-wise; and
- (f) the action taken by the Government to implement the Sachar Committee Report in each State?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI K. RAHMAN KHAN)

(a) & (b) The Sachar Committee made 76 recommendations, out of which 72 recommendations were approved by the Government for implementation by various Ministries/Departments concerned. Following three recommendations at

- (i),
- (ii) &
- (iii) below were not accepted and one recommendation at
- (iv) below was deferred by the Government:

(i) Enumeration of castes/groups as a part of decennial census exercise.

(ii) Creation of a new All India Cadre of officers, to manage the affairs of State Wakf Boards and Central Wakf Council.

(iii) Having an alternative admission criterion, to facilitate admissions to the most backward amongst all the SRCs in the regular Universities and autonomous colleges.

(iv) Absorbing Arzals in the SC list or atleast in a separate Most Backward Category (MBCs) carved out of the OBCs.

However, as regards

(i) above, Ministry of Home Affairs is now taking action separately. As regards the recommendation

(iv) above, the Government had carved out a sub-quota of 4.5% for Minorities, as defined under section 2(c) of the National Commission for Minorities Act, 1992, from within the 27% reservation for OBCs. However, this has been challenged and the matter is presently sub-judice.

Rangnath Mishra Commission Report recommended, inter-alia, reservation for Minorities. On consideration of the matter, the Government earmarked a sub-quota of 4.5% reservation for Minority communities within the 27% OBC quota. However, as mentioned above, this has been challenged and the matter is presently sub-judice.

(c) and (d) The follow up action on the recommendations of the Sachar Committee are being implemented by the concerned Ministries/Departments. The follow up action is being implemented by the Ministries/Departments in the country including the State of Assam. These follow up action mainly relate to the following areas:

(i) Access to Education: Providing free and high quality education to children upto the age of 14, opening of Government Schools in Minority Concentrated Areas, Awarding scholarships, modernizing Madarsas etc.

(ii) Access to Credit: Promoting and enhancing access to minorities in Priority Sector Lending, Opening more branches in areas of minority concentration, promote micro-finance among women etc.

(iii) Skill Development: Opening ITIs and Polytechnics on high growth potential in minority concentration areas.

(iv) Special Area Development Initiatives: Villages/towns/habitations to be provided with basic amenities, good quality Government Schools, health facilities etc for all poor.

(v) Wakf: Better utilization of Wakf properties, amendment to Wakf Act etc.

(vi) Measures for Affirmative Action: Taking action for Setting up of Equal Opportunity Commission, National Data Bank and Assessment & Monitoring Authority.

Many concerns of the Sachar Committee report have also been taken care of by the Prime Minister's New 15 Point Programme for the Welfare of Minorities.

(e) and (f): The concerned Ministries/Departments have advised the States, wherever necessary, to take action on the issues within their domain. Various programmes/schemes have been initiated by the Government for welfare of Minorities in pursuance of the decisions of the Government to implement the Sachar Committee Report. Further, several other concerns of the Sachar Committee have been addressed by the programmes/schemes covered under the Prime Minister's New 15 Point Programme for the Welfare of Minorities. State-wise details of implementation of various programmes /schemes of the Ministry of Minority Affairs for the last three years is given in Annexure-I. As per the available data, State-wise details of implementation of various programmes/schemes implemented by other Ministries/ Departments are given in Annexure-II, III, & IV.